

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated 1.12.04

Applicant (Shri Sudarsan Pal) is present in person. The Counsels for the parties are not present in the Court. It appears that M.A. has been filed on 30.11.04 serving a copy on the opposite side. In the meantime the termination notice for 30 days has expired today. The applicant has pleaded before us that the Respondent No.3 has dispensed with his service, although, no regular appointment has been made in respect of the post held by him. He has, therefore, submitted that the order of the Tribunal dt.13.7.04 has not been implemented by the Respondents. On our query, the applicant has submitted that no one has been posted as Stamp Vendor, Rourkela-5 Sub-Post Office till yesterday.

However, as a reference made to the Counter submitted by the Respondents to the O.A., it has been disclosed by them that the post of Stamp Vendor, Rourkela-5 is being filled up by transferring one Shri J.N.Mohapatra GDS Mail Peon of Rourkela Post Office. Thus, there is contradictory submissions made before us and in this view of the matter we call upon the Respondents to submit a reply to the M.A. which was served on them on 30.11.04 and we allow them 15 days time for this purpose. List this matter for further orders on 16.12.04.

Copies of this order be given to both the parties. Free copy of this order be also

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copies of order  
prepared for counsel  
for both sides ;  
another copy to  
Mr. S. Pal, Retd.

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8/12/04  
S. D. (S)

handed over to Shri Sudarsan Pal, applicant  
appearing in person.

Yahang  
Member (J) 01/12/04

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vice-chairman